

AGREEMENT BETWEEN MASTER AND WORKMAN

This agreement made the..... day of20.... between Shri.....S/o.....Resident of (hereinafter called the employer) of the One Part and Shri.....S/o.....Resident of (hereinafter called the workman) of the Other Part.

Whereby it is consented as follows:

1. In consideration of good and faithful service promised to be served and the duties to be performed and the agreements and conditions to be observed and fulfilled by the workman the employer has appointed the workman as his assistant and/or to serve under him in his business or trade of export of goods on inter alia terms/conditions as below:
2. The workman will serve the employer as an assistant for a period of..... months (or years) from the..... day of..... and will do, perform and execute with all due punctuality and despatch according to best of his intelligence, skill and ability, all such works as employer shall require him to do in such capacity and at all times, will conduct himself and behave honestly, faithfully and properly in the course of such service towards the employer, his customers and his other workmen.
3. The workman during the period of this agreement (even thereafter any time) will serve with any person/persons or company or firm doing similar trade or business or himself become interested in any trade or business akin to and similar with that now done by employer within a radius of five miles from trade premises or from its the then place or places without express consent of the employer.
4. The employer will pay workman a weekly or monthly wages of Rs..... payable on Saturday of every week (or on the last day of every month) as long as he shall do his duties faithfully, honestly and diligently and/or shall fulfil terms of the covenant by his herein stated.
5. If workman remain absent from service of employer without notice or leave of absence or misconduct or contravene this agreement or any act of indiscipline, it employer can validly dismiss him summarily at once without prejudice to his other rights and remedies as against him when and in such an event he shall lose and forfeit all wages as due to him, but if this agreement be otherwise determined as hereinafter laid, the workman shall get said wages up to time of such determination.
6. If the workman shall at any time be incapable by illness/accident emerging out of any act, default, negligence from the owner or other unavoidable reasons, from efficiently doing his

duties per this agreement, his wages shall not be paid during such incapacity, excepting per enactments of Workmen's Compensation Act or any enforceable law.

7. Either party may terminate this agreement at any time by giving to either of them days' prior express notice for that purpose.

Signed, sealed and delivered by & in the presence of witness

DATE:

PLACE:

WITNESSESS:-

Employer

1.

2.

Workman